

M/8 - Bijay Pal
O. N. Ghosh

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

O.A./T.A./R.A.No. 199

Versus

Versus
 Petitioner of Indra Chander Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
	25/1/95	REGISTER <i>[Signature]</i> Registrar	J.P.O. of 10.5.97 = 25 filed. <i>[Signature]</i> 25/1/95
1	27.1.95	Heard. Admitted. Notice to respondents returnable in four weeks. <i>[Signature]</i> MEMBER (ADMINISTRATIVE)	<i>[Signature]</i> 25/1/95
2	26.5.97	Hearing concluded. orders reserved. Passed to 29.5.97 for orders. <i>[Signature]</i> Note sheeting	In this application up to 19, the applicant has prayed for a direction to regularise his services. <i>[Signature]</i>
3	29-5-97	OAs 158 & 160/94 & 32, 33, 61, 62, 63, 70 & 71/95 Orders pronounced in open Court. O.A.Nos.158 and 160 of 1994, O.A.Nos.32,33,61,62,63 and 71 of 1995 are rejected, and O.A.No.70 of 1995 is disposed of in the order dated 29.5.1997 in separate sheets attached to OA 158/94. <i>[Signature]</i> VICE-CHAIRMAN 29.5.97	25/1/95 For Registration <i>[Signature]</i> 25-1-95 For <i>[Signature]</i> 25/1/95 Bank